

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5290/2020

(Arising out of impugned final judgment and order dated 05-08-2019 in CRLA No. 3590/2019 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

DAYARAM

Respondent(s)

(FOR ADMISSION and IA No.110522/2020-EXEMPTION FROM FILING O.T.)

Date : 17-11-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Ajay Kumar Mishra, AAG
Mr. Sarvesh Singh Baghel, AOR
Mr. Harsh Pratap Shahi, Adv.
Ms. Shivranjani Ralawata, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official
translation is allowed.

Leave granted.

Tag with Criminal Appeal No.810/2019.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR